

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
OVERSEAS INFRASTRUCTURE ALLIANCE (INDIA) PRIVATE LIMITED


RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Overseas Infrastructure Alliance (India) Private Limited
2.	Date of Incorporation of Corporate Debtor	04 th August 1989
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U65920MH1989PTC052900
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	501-502, OIA House, 470 Cardinal Gracious Road, Andheri (E) Mumbai (MH)- 400099
6.	Insolvency Commencement Date in respect of Corporate Debtor	6 th December, 2022 in Company Petition No. CP (IB) 500/MB/2020 At NCLT Mumbai
7.	Estimated date of closure of Insolvency Resolution Process	4 th June 2023 (180 days from the Insolvency Commencement date which is 6 th December 2022)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Harish Kant Kaushik Registration No: IBBI/IPA-001/IP-P01469/2018-2019/12340
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: F-1904, Sapphire Regency Towers, Kavesar, Ghodbundar Road, Thane (West) MH- 400615 Email Id: harishkant2007@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: Unit No. 106, Kanakia Atrium – 2, Cross Road 'A', Chakala MIDC, Andheri East, Mumbai - 400093 Email Id: irp.overseasinfra@gmail.com
11.	Last date for submission of claims	20th December 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Overseas Infrastructure Alliance (India) Private Limited** on 6th December 2022.


The creditors of **Overseas Infrastructure Alliance (India) Private Limited** are hereby called upon to submit their claims with proof on or before 20th December 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 8th December 2022
Place: Mumbai


Harish Kant Kaushik
Interim Resolution Professional
Registration No. IBBI/IPA-001/IP-P01469/2018-2019/12340
Authorization for Assignment valid till 04 December 2023